

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1928  
ANSWERED ON:13.12.2004  
ENCROACHMENTS ON RESERVED FORESTS  
Charenamei Shri Mani

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Union Government is aware that the Government of Manipur has violated the Hon'ble Supreme Court's Order by encroaching upon the Reserved Forests namely Langol Reserved Forest for construction of Game Village and Imphal Capital Project in the years 1999 and 2004;
- (b) if so, the area of Reserved Forests in Manipur lost as a result thereof during the said period;
- (c) whether any tribal village in Langol Reserved Forests were served eviction order in the name of improvement of Reserved Forests and security point of view; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

- (a)&(b) Langol Reserved Forest has not been encroached upon for construction of National Game Village or Imphal Capital Project in Manipur.
- (c)&(d) Eviction orders were served by the State Government of Manipur on 524 families who had encroached upon Langol Reserved Forest.